

**IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, AHMEDABAD
BEFORE MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No.1942/AHD/2024
(Assessment Year: 2015-16)

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| BindalFinstock Private Limited B-16, ShivamBunglows-II, Gala Gymkhana Road, Bopal Ahmedabad-380058 | Vs. | Income Tax Officer, Ward -Guj-W-1-101, Ahmedabad |
| [PAN No.AAACB7794D] | | |
| (Appellant) | .. | (Respondent) |

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|-----------------------|---------------------------|
| Appellant by : | Shri Mitul Ruparayl, A.R. |
| Respondent by: | Shri S. K. Agal, Sr. DR |

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|------------------------------|------------|
| Date of Hearing | 21.04.2025 |
| Date of Pronouncement | 21.04.2025 |

ORDER

This appeal is filed by the assessee against the order passed by the CIT(A)-NFAC, Delhi on 26.08.2024 for A.Y. 2015-16.

2. At the time of hearing, the Ld. AR placed on record the application dated 17.04.2025 for withdrawal of the appeal as the assessee opted for Direct Tax Vivad Se Vishwas Scheme 2024 and has filed the Form No. 1 on 31.01.2025. The said application dated 27.04.2025 is taken on record and the assessee is allowed to withdraw the present appeal. The appeal of the assessee is dismissed as withdrawn.

3. In result the appeal of the assessee is dismissed as withdrawn.

This Order pronounced in Open Court on 21/04/2025

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Ahmedabad; Dated 21/04/2025

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद